

F. No. 02-03/Enf I/FSSAI/2012  
Food Safety and Standards Authority of India  
(Ministry of Health and Family Welfare)

FDA Bhavan, Kotla Road  
New Delhi-110002  
Date: 15-10-2013

Food Safety Commissioner,  
Office of Commissioner of Food Safety,  
Thycaud, P.O. Thiruvananthpuram,  
Kerala-695014

**Subject: Import License being issued by State Designated Officer-reg.**

Sir,

I am directed to refer to an email dated 13.09.2013 from National Institute of Smart Government (NISG) on the subject cited above (Copy enclosed). In this regard, this is to inform that as per 'Food Safety and Standards (Licensing and Registration of Food Business) Regulation, 2011', importers of food fall under Central Licensing category. So, all such importers of food who had been granted License by State Designated Officers must be advised to obtain Central Licenses. However, we also request you to identify such units in your State and furnish their list to this Authority so that a mechanism for facilitating the ongoing business can be put in place until such units obtain Central Licenses in lieu of State Licenses.

Yours faithfully,



(Col. C.R. Dalal)  
Director (Enforcement)  
011-23237442

Copy to:

1. Food Safety Commissioners of all other States/UTs

Copy for information to:

1. PPS to Chairperson
2. PS to CEO